

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW  
(HEARING THROUGH VIDEO CONFERENCING)**

**S1. No. 2**

**M.P. No. 332/001074/2020  
In O.A. No. 332/00257/2020**

**Dated: 28.10.2020**

**HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)**

Abhijat Srivastava, aged about 34 years, son of Sri Ajay Prakash, r/o 53-B, Karbala, District Prayagraj.

..... Applicant

By Advocate: Shri Prince Lenin

Versus

1. Union of India through Secretary Ministry of Finance, Department of Revenue, New Delhi.
2. Secretary, Ministry of Personal & Training and Public Grievance, Department of Administrative Reforms & Public Grievance, New Delhi.
3. Chairman, Central Board of Indirect Taxes and Customs.
4. Chief Commissioner, Central GST & Central Excise, Lucknow Zone, GST Bhawan, 7A, Ashok Marg, Lucknow.
5. Sri Mahendra Ranga, The Principal Commissioner, Central GST & Central Excise, Lucknow Commissionerate, GST Bhawan, 7A, Ashok Marg, Lucknow.

6. Assistant Commissioner (Inquiry Officer) Office of the Principal Commissioner, Central GST & Central Excise, Lucknow Commissionerate, GST Bhawan, 7A, Ashok Marg, Lucknow.

..... Respondents  
By Advocate: Shri Shatohan Lal

**ORDER (ORAL)**

At the very outset, Sri Prince Lenin, learned counsel for the applicant requested the permission of the Court to withdraw O.A No. 257/2020 with liberty to file fresh OAs, (as pleaded vide M.P No. 1074/2020), stating that O.A has some technical defects.

2. Sri Shatohan Lal, counsel for the respondents has no objection to the withdrawal of the O.A.

3. Accordingly, M.P. No. 1074/2020 for withdrawal of O.A No. 257/2020 with liberty to file afresh is allowed.

4. Original Application No. 257/2020 stands dismissed as withdrawn with liberty as aforesaid.

(A.MUKHOPADHAYA)  
Member (A)

JNS